

reply to Unstarred Question No. 1550 given in the Rajya Sabha on the 14th December, 1972 and state:

(a) whether the Khadi and Village Industries Commission propose to treat the employees of all the training units of Khadi Bhawan as regular employees of the Commission and declare them as such; and

(b) if so, by when; and if not, the reasons therefor?]

वाणिज्य मंत्रालय में उपमंत्री (श्री ए० सी० जार्ज) : (क) और (ख) आयोग ने, 1-1-73 से अपने नियमित कर्मचारियों तथा व्यापारिक (न कि प्रशिक्षण, जैसा कि प्रश्न में उल्लेख किया गया है) कर्मचारियों के वेतनमानों में समानता लाने के लिये, सिद्धान्त रूप से अनुमोदन किया है इसे कार्यान्वित करने के लिये कार्यवाही की जा रही है ।

†[THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) and (b) The Commission has approved in principle, introducing parity in pay-scales of its regular employees and those of trading (and not training as mentioned in the question) staff with effect from 1-1-73. Action to give effect to this is in progress.]

खादी ग्रामोद्योग भवन, नई दिल्ली के कर्मचारियों के विरुद्ध जांच

1775. श्रीमती विद्यावती चतुर्वेदी : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि खादी आयोग ने हाल में खादी ग्रामोद्योग भवन, नई दिल्ली के कतिपय कर्मचारियों के विरुद्ध श्री भायंकर द्वारा जांच कराई है ; और

(ख) यदि हां, तो जांच के परिणाम-स्वरूप किन-किन कर्मचारियों के विरुद्ध

विभागीय कार्यवाही की गई है और इस सम्बन्ध में ब्यौरा क्या है ?

†[ENQUIRY AGAINST EMPLOYEES OF KHADI GRAMODYOG BHAWAN, NEW DELHI

1775. SHRIMATI VIDYAWATI CHATURVEDI: Will the Minister of COMMERCE be pleased to state:

(a) whether it is fact that Khadi Commission had recently conducted enquiries through Shri Bhayankar against some of the employees of Khadi Gramodyog Bhawan, New Delhi; and

(b) if so, the names of the employees against whom departmental action was taken as a result of that enquiry and the other details in this regard?]

वाणिज्य मंत्रालय में उपमंत्री (श्री ए० सी० जार्ज) : (क) जी नहीं । तथापि 1969 में, श्री मेनकर, सहायक लेखा अधिकारी, की देखरेख में एक निरीक्षण दल ने खादी ग्रामोद्योग भवन, नई दिल्ली के कतिपय अधिकारियों के विरुद्ध मिली शिकायतों की जांच की थी ।

(ख) इस प्रकार की कोई अनुशासनिक कार्यवाही नहीं की गई क्योंकि आवश्यक नहीं समझा गया ।

†[THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) No, Sir. However, in 1969, an inspection party under the supervision of Shri Mainkar, Assistant Accounts Officer, did enquire into complaints against some of officers of the Khadi Gramodyog Bhawan, New Delhi.

(b) No disciplinary action, as such, was taken, as it was not considered necessary.]

AMOUNT ADVANCED TO INDUSTRIES BY I.F.C.

1776. SHRI I. K. KALANIYA: Will the Minister of FINANCE be pleased

to state the amount advanced to the small and big industries in the State of Gujarat, Rajasthan and Maharashtra during the last three years by the Industries Financial Corporation?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Under the Industrial Finance Corporation, Act, 1948

as it stood before its recent amendment in December, 1972, only public limited companies and cooperatives were eligible for financial assistance from the Industrial Finance Corporation of India which usually promote medium and large scale industrial concerns. The required information in respect of the medium and large scale industrial units is given below:

Financial assistance sanctioned (gross) and disbursed by the Industrial Finance Corporation in respect of medium and large scale industrial units located in the States of Gujarat, Rajasthan and Maharashtra during its last three accounting year, 1969-70, 1970-71 and 1971-72 (July-June).

State		(Rs. in lakhs)	
		Financial Assistance	
		Sanctioned	Disbursed
Gujarat	1969-70	30.00	152.03
	1970-71	445.96	44.77
	1971-72	485.22	113.78
	TOTAL	961.18	310.58
Rajasthan	1969-70	10.66	50.00
	1970-71	81.10	4.00
	1971-72	122.70	100.77
	TOTAL	214.46	154.77
Maharashtra :	1969-70	656.66	381.72
	1970-71	764.81	591.93
	1971-72	1009.38	709.37
	TOTAL	2430.85	1683.03

N.B.—DISBURSEMENTS INCLUDE DISBURSEMENTS OUT OF EARLIER YEARS SANCTIONS ALSO

SALE OF IMPORTED WOOLLEN GARMENTS

1777. SHRI V. V. SWAMINATHAN: Will the Minister of COMMERCE be pleased to state:

(a) whether Government's attention has been drawn to the news in the

New-wave of March 11, 1973 to the effect that huge quantities of imported used woollen garments are on sale in Kashmir;

(b) whether these sales are connected with the so called rag scandal; and